

ITEM NO.15

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2896/2025

ANKUSH KHANDEKAR & ORS.

Appellant(s)

VERSUS

STATE OF U. P. & ANR.

Respondent(s)

IA No. 63394/2025 - EXEMPTION FROM FILING O.T.

IA No. 63396/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 04-12-2025 This matter was called on for hearing today.

For Appellant(s) :

Mr. Mohnish Nirwan, Adv.
Mr. Ashok Kumar, Adv.
Mr. Divyansh Yadav, Adv.
Mr. Aditya Kajal, Adv.
Mr. Rajat Singh, Adv.
Mr. Umesh Dubey, AOR

For Respondent(s) : Mr. Shiv Sagar Tiwari, AOR

Mr. Yatharth Singh, Adv.
Mr. Indra Dev Chaudhary, Adv.
Mr. Sogesh Kumar, Adv.
Mr. Tara Chand Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite service being complete, none has entered appearance
for respondent no.1.

Counter affidavit has already been filed on behalf of
respondent no.2, but the same is defective. Defects be cured by
11.12.2025.

If the defects are cured, let the same be taken on record, if not, specify the fact, while placing the matter before the Hon'ble Court.

Digitized copies of the High Court and Trial Court records have already been received and the same have already been provided to the learned counsels for both the parties.

After 11.12.2025, process the matter for listing before the Hon'ble Court, under the rules.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN
Registrar

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